

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**13. C.P. (IB)-51(MB)/2024**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**MS. LAKSHMI GURUNG**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2024**

**NAME OF THE PARTIES: - IDBI Trusteeship Services Limited**  
**V/s**  
**Advantage Raheja Hotels Private Limited**

**Section: 7 of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Adv. Ryan D'Souza a/w Adv. Zaid Mansuri appeared for the Financial Creditor through VC. Adv. Srihari S appeared for the Respondent /Corporate Debtor through VC. Ld. Counsel for the Respondent submits that the reply has been filed today. We note that despite clear directions vide order dated 20.03.2024 to file a reply within a period of two weeks, the Respondent has filed a reply only today morning and this appears to be delay tactics only. Reply will be taken on record subject to a cost of Rs.15,000/- to be deposited in Bharat-Kosh. List this matter on **16.05.2024.**

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**  
**LAKSHMI GURUNG**  
**Member (Judicial)**